

THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "DIVISION BENCH-A"  
AHMEDABAD

**Before: Shri Ramit Kochar, Accountant Member &  
Shri T R Senthil Kumar, Judicial Member**

**ITA No. 770/Ahd/2024  
Assessment Year:N.A.**

Assistive Kids Guru Charitable Trust 514, North Plaza, Visat Gandhinagar, Highway , Ahmedabad City, Sabarmati , S O Ahmedabad- 380005,Gujarat PAN: AAJTA3394G (Appellant)	v.	The Commissioner of Income Tax(Exemptions) 609, 6 <sup>th</sup> Floor, Aayakar Bhawan, (Vejalpur) , Near Sachin Tower, Anandnagar- Prahaladnagar Road, Ahmedabad,- 380015, Gujarat  (Respondent)
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**Assessee by: Shri Shaiyam Shah, A.R.  
Revenue by: Shri H. Phani Raju, CIT D.R.**

Date of hearing : 24-07-2024  
Date of pronouncement : 24-07-2024

**आदेश/ORDER**

This appeal in ITA No. 770/Ahd/2024 for assessment year:NA , filed by the assessee before Income Tax Appellate Tribunal, Ahmedabad Division Bench, Ahmedabad has arisen from the order dated 22-02-2024 passed by ld. CIT(Exemption),Ahmedabad(DIN & Notice No. ITBA/EXM/F/EXM45/2023-24/106132618(1)) rejecting an application (Application No. CIT(Exemption), Ahmedabad/ 2023-24/12AA/13763) filed by the assessee in Form No. 10AB for grant of approval under the provisions of Section 80G(5) of the Income-tax Act,1961.

2. When this appeal came up for hearing before Division Bench today, the ld. Counsel for the assessee as the outset stated that the assessee wants to withdraw this appeal , as the assessee has already filed an fresh application in Form No. 10AB vide acknowledgment number 248146590280524 on 28.05.2024 with department under an extended time period granted by CBDT, vide Circular No. 7/2024 , dated 25.04.2024, and hence this appeal has become infructuous , and prayers were made by ld. Counsel for the assessee to allow withdrawal of this appeal. The ld. CIT-DR has no objection if this appeal is allowed to be withdrawn by ITAT , as being infructuous as contended by ld. Counsel for the assessee. After hearing both the parties, we allow the assessee to withdraw this appeal in ITA no. 770/Ahd/2024 as being

infructuous in view of CBDT Circular No. 7/2024 dated 25.04.2024. Thus , in the result, this appeal stood dismissed as indicated above. We order accordingly.

3. In the result, the appeal of the assessee in ITA No. 770/Ahd/2024 for assessment year:NA is dismissed as withdrawn.

Order was pronounced in the open court on 24-07-2024 on the conclusion of the hearing in the presence of both the parties, and reduced to writing and signed on 24.07.2024

**Sd/-**  
**(T R SENTHIL KUMAR)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(RAMIT KOCHAR)**  
**ACCOUNTANT MEMBER**

(True Copy)

**Ahmedabad : Dated :24/07/2024**